

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.8/MP/2014

Subject : Petition for evolving a mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law during Construction and Operating period.

Petitioner : EMCO Energy Limited

Respondent : MSEDCL & ors.

Petition No.284/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Supply Agreement dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and Distribution Companies of the states of Maharashtra and Dadra & Nagar Haveli for compensation due to change in law.

Petitioner : GMR Warora Energy Limited

Respondent : MSEDCL & ors.

Date of hearing : **5.3.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Vishrov Mukherjee, Advocate, GMRWEL
Shri Anup Jain, Advocate, MSEDCL
Shri Anand K. Ganesan, Advocate, DNH
Shri Ashwin Ramanathan, Advocate, DNH
Shri M. G. Ramachandran, Advocate, Prayas
Ms. Ranjeeta Ramachandran, Prayas
Ms. Poorva Saigal, Advocate, Prayas

Record of Proceedings

Due to paucity of time, these Petitions could not be taken up for hearing. Accordingly, the matters were adjourned.

2. These petitions shall be listed for hearing in due course for which separate notice shall be issued to the parties. Parties are directed to complete pleadings in the matter prior to the next date of hearing.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

